Bilkis Bano case: Witness writes to Chief Justice of India citing ...

https://indianexpress.com/article/cities/ahmedabad/bilkis-bano-case-witness-writes-to-chief-justice-of-india-citing-threat-to-life-8162091/

A prosecution witness in the Bilkis Bano case has written to the Chief Justice of India U U Lalit alleging threats from one of the key convicts and expressing fear for his life.

Eleven men convicted for mass rape and murder during the 2002 Gujarat riots were freed from the Godhra sub-jail last month after a state government panel approved their application for remission of sentence.

The witness Imtiaz Ghanchi, a native of Singvad (Randhikpur) village, where the convicts and Bilkis hail from, has stated in his representation that on September 15, he was travelling from Singvad village to his current residence in Devgadh Baria when the convict Radheshyam Shah saw him at the Piplod railway barricade and purportedly told him, “What did you get by calling me an accused, I’m out now”.

In his representation dated September 19, Ghanchi said Shah and the driver of his vehicle laughed before leaving. Following the incident, Ghanchi has stated that there is a threat to his life and has sought “appropriate legal proceedings” against the convicts.

Ghanchi has also sent copies of his representation to the Gujarat home secretary, the National Human Rights Commission, the Dahod district collector and the Dahod police.

During the course of the trial before the special Mumbai CBI court, Ghanchi had deposed that he had seen one of the accused Naresh Modhiya – who had died during the trial – holding a Rampuri knife in his hand and another accused Pradeep Modhiya pelting stones, besides chanting slogans near his residence in Randhikpur on the day following the Godhra train burning incident. On seeing the mob, Ghanchi, his mother and sister left their residence and sought refuge in the home of one Lalu Madiya Parmar, where they stayed for two days. He had further deposed that none from the mob entered Parmar’s home, but he had witnessed the burning of his residence and looting of his belongings.

Double engine govt treating 25 crore people as family, says Yogi

https://www.hindustantimes.com/cities/lucknow-news/double-engine-govt-treating-25-crore-people-as-family-says-yogi-101663691489903.html

LUCKNOW Chief minister Yogi Adityanath on Tuesday launched a scathing attack on leader of opposition Akhilesh Yadav, stating that he should not create hindrances if he can't cooperate in the development of Uttar Pradesh.

He said the leader of opposition should speak the truth and verify facts to ensure that people did not lose faith. "If people lose faith, it would be dangerous for democracy," said Adityanath.

The CM was replying to an adjournment motion that leader of opposition Akhilesh Yadav moved soon after the question hour in the state assembly citing "poor conditions in the health sector in the state."

Speaking on the admissibility of his adjournment motion, Akhilesh Yadav targeted the "double engine government" (a term that the BJP leaders use for the party's government in the state and at the centre) and said the National Human Rights Commission (NHRC) sent a notice to the state government for denial of treatment to a child brought from Sitapur to Lucknow.

Adityanath said the double engine government was working for the welfare of 25 crore people and treating them as a family without dividing them on the basis of caste or religion. "UP has had the Samajwadi Party government four times. I don't think anybody in the state's population of 25 crore sees the SP in the right perspective barring the ones who are politically obliged," stated the CM.

"The fourth and fifth National Family Health Surveys have seen improvements in the state on various fronts in the health sector," he added.

The CM listed the double engine government's efforts that worked for the people, saying: "The leader of opposition spoke about Gorakhpur. This season (from July to November) used to send shivers down the spine of people due to encephalitis. About 1200 to 1500 deaths were reported in Gorakhpur every year during this period. There used to be 500 deaths in BRD Medical College, Gorakhpur alone every year. These numbers don't include those who failed to reach hospitals. It is because of joint efforts of double engine government that the number of deaths due to encephalitis is zero now… Now, out of 40 cases of encephalitis in Gorakhpur, 33 are of Acute Encephalitis Syndrome. The remaining cases are of Japanese Encephalitis. The SP did not sympathise with the grieved families," said Adityanath as Akhilesh Yadav tried to counter the chief minister's assertions in the House.

Adityanath said it is due to efforts of the double engine government that the state was moving towards having one medical college in every district.

He said a medical college had either been set up or was being set up in 59 UP districts and the process was being taken forward in the remaining 16 districts.

The CM said the leader of opposition was nowhere to be seen during the Covid pandemic. He said some people tried to create a negative perception about Uttar Pradesh during the pandemic period and referred to the free Covid vaccine provided to people to make his point how the state government contained the pandemic.

He said the SP's first government (Janata Dal's) was formed with the BJP's support. "UP's condition has only deteriorated during the tenures of the SP government. The state government is now working to give UP a new identity," said the CM.

Adityanath said the state government was now working with complete responsibility. "Now, a medical university is being set up. For traditional medicine, an Ayush university is being set up while a sports university too is being set up," he said. "We are working to make Uttar Pradesh a trillion- dollar economy to help India become a $5-trillion economy," he said.

We re united on quitting MDA, reiterates Mawrie

https://theshillongtimes.com/2022/09/21/were-united-on-quitting-mda-reiterates-mawrie/

Meghalaya BJP president Ernest Mawrie on Tuesday reiterated the party favours pulling out of the government but the decision will be taken by the central leadership.

"We are united (on the issue). It is the concern of the members. They have the right to apprise and they did so in various committees. The central leaders have been informed and they will decide," Mawrie told reporters.

On September 3, BJP's Meghalaya in-charge and national vice president M Chuba Ao had stated that the party might quit the MDA within a month but Mawrie said, "It is his statement and I don't know what he meant by that."

Ao had disclosed that the party was gathering evidence of illegalities and corruption against the MDA to set the Enforcement Directorate and the Central Bureau of Investigation after it.

Subsequently, Hek as well as Mawrie reaffirmed Ao's statement that the party is considering withdrawing support to the MDA.

However, Rajya Sabha member and NPP state president WR Kharlukhi had termed the BJP's threat as a farce.

NPP national president and Chief Minister Conrad K Sangma had also stated Ao's statement was personal. He said it should not be taken as the BJP's official stand since its top leadership would communicate with him if it has any concern which was not the case so far.

BJP reposes faith on NHRC in Bernard case

On the infamous Rimpu Bagan case and the arrest of party state vice president Bernard N Marak, Mawrie said the BJP expects the National Human Rights Commission (NHRC) to initiate action against the officials involved for allegedly falsely implicating and harassing many individuals in the case.

"We have seen the statements of the victims. Some of them have approached the NHRC. According to them, they have been harassed and implicated in various cases," the BJP state chief said.

On the party's demand for the removal of the West Garo Hills deputy commissioner and the superintendent of police, he said there are clear indications that Marak was falsely implicated.

Earlier, 24 persons, arrested in connection with the case, had petitioned the NHRC alleging they were arrested arbitrarily and ill-treated by the police. Some of them have already deposed before the commission.

जेल से बाहर आए बिलकिस के रेपिस्ट ने दी जान से मारने की धमकी - गवाह ने CJI को लिखा लेटर

https://www.thelallantop.com/news/post/bilkis-bano-case-witness-threats-from-convicts-writes-letter-to-chief-justice-and-gujarat-govt

त कानूनी कार्रवाई के रास्ते तलाश रहे हैं. घांची ने CJI के अलावा गुजरात के गृह सचिव, राष्ट्रीय मानवाधिकार आयोग, दाहोद जिला कलेक्टर और दाहोद पुलिस को भी पत्र लिखा है.

कोर्ट में दी थी गवाही

इस मामले की सुनवाई के दौरान घांची ने मुंबई की स्पेशल CBI कोर्ट को बताया था कि उन्होंने नरेश मोधिया (जिसकी ट्रायल के दौरान मौत हो गई थी) को रामपुरी चाकू पकड़े देखा था और एक अन्य आरोपी प्रदीप मोधिया पत्थर फेंक रहा था. साल 2002 में गुजरात के गोधरा में ट्रेन जलाने के बाद ये घटना रंधिकपुर में घांची के घर के पास हुई थी.

भीड़ को देखकर घांची, उनकी मां और बहन को अपना घर छोड़कर लालू मदिया परमार नाम के एक शख्स के घर में शरण लेनी पड़ी थी. गनीमत ये रही कि परमार के घर में कोई नहीं आया, लेकिन उन्होंने देखा था कि किस तरह उनके घर को जला दिया गया और सारा सामान लूट लिया गया था.

इससे पहले 15 अगस्त को जब महिलाओं के सम्मान की बात की जा रही थी, उस दिन अचानक बिलकिस बानो का नाम खबरों में तैरने लगा था. क्योंकि उनका सामूहिक बलात्कार करने वाले और 3 साल की बच्ची समेत 14 लोगों की जान लेने वाले 11 दोषी गोधरा की एक जेल से बाहर आ गए थे. चोरी छिपे नहीं, दिन दहाड़े. वहां उनके माथे पर तिलक लगाया गया, उन्हें मिठाई खिलाई गई. जैसे ये कोई जंग जीतकर आए हों. इन दोषियों के नाम हैं- जसवंतभाई नाई, गोविंदभाई नाई, शैलेश भट, राधेश्याम शाह, बिपिन चंद्र जोशी, केसरभाई वोहनिया, प्रदीप मोरढ़िया, बाकाभाई वोहनिया, राजूभाई सोनी, मितेश भट और रामेश चांदना.

जेलर ने कहा, क्या तुम लोग पाकिस्तान से आए हो और जबरन कटवा दी सभी की दाढ़ी

https://zeenews.india.com/hindi/zeesalaam/news/madhya-pradesh-rajgadh-jail-jailer-get-forcibly-cut-the-beard-of-muslims-prisoners-htsz/1360141

मध्यप्रदेश के राजगढ़ जिले की जिला जेल (Rajgadh Jail) से एक अजीब-ओ-गरीब मामला सामने आया है. यहां जेल में नयायिक अभिरक्षा में रखे गए चार मुस्लिम युवकों (Muslims Prisoners) का जेलर ने कथित तौर पर जबरन दाढ़ी कटवा (Forcibly cut baerd) दी है. इस मामले में प्रदेश के गृह मंत्री डॉ. नरोत्तम मिश्रा से शिकायत की गई है, और राष्ट्रीय मानवाधिकार आयोग के पास भी शिकायत भेजी गई है.

दाढ़ी वाले युवकों को देखते ही भड़क गए जेलर साहब

जानकारी के मुताबिक, राजगढ़ के जीरापुर में रहने वाले कलीम खान को शांति भंग करने के इल्जाम में गिरफ्तार किया गया था. बाद में उसे एक दिन के लिए जेल भेजा गया था. उसके साथ वाहिद, आरिफ, सलमान और भोला नाम के अन्य मुस्लिम नौजवान भी थे. कलीम का इल्जाम है कि 14 सितंबर को सुबह जेलर एसएन राणा निरीक्षण पर निकले और उन लोगों को देखकर भड़क गए. उन्होंने यहां तक कहा कि क्या तू पाकिस्तान से आया है, और जबरन सभी की दाढ़ी कटवा दी. कलीम का इल्जाम है कि उन्होंने जेलर से कई बार मिन्नत की, लेकिन जेलर ने किसी की एक नहीं सुनी. पीड़ित ने कहा कि मैंने यहां तक कहा कि मेरी गर्दन काट दो मगर दाढ़ी मत कटवाओ, लेकिन जेलर ने उसकी बातों को नजरअंदाज कर सभी की दाढ़ी कटवा दी.

ओवैसी ने राज्य सरकार पर साधा निशाना

इस मामले में भोपाल में कांग्रेस के विधायक आरिफ मसूद ने प्रतिनिधिमंडल के साथ गृह मंत्री डॉ. नरोत्तम मिश्रा से शिकायत की है. कांग्रेस विधायक आरिफ मसूद ने कहा, " राजगढ़ में मध्य प्रदेश को कलंकित करने वाली घटना हुई है, जिसमें मुस्लिम नौजवान की जबरन दाढ़ी कटवा दी गई है." इस मामले में एआईएमआईएम के प्रमुख असदुद्दीन ओवैसी ने प्रदेश सरकार पर हमला करते हुए ट्वीट किया है. उन्होंने लिखा है, "क्या मुख्यमंत्री शिवराज सिंह चौहान जेलर के खिलाफ कार्रवाई करेंगे या उसके इस व्यवहार के लिए उसे इनाम देंगे?"

मानवाधिकार कार्यकर्ता दीपक बुंदेले ने एनएचआरसी में भेजी शिकायत

वहीं, इस पूरे मामले पर भोपाल के अधिवक्ता और मानवाधिकार कार्यकर्ता दीपक बुंदेले ने राष्ट्रीय मानवाधिकार को इसकी शिकायत कर इसमें जेल प्रशासन के खिलाफ कार्रवाई की मांग

की है. दीपक बुंदेले ने कहा, '' ये न सिर्फ मानवाधिकारों का उल्लंघन है बल्कि ये कैदियों के अधिकार और जेल मैनुअल का भी उल्लंघन है.'' बुंदेले कहते हैं, '' इस वक्त मध्य प्रदेश में मानिवाधिकार उल्लंघन की घटनाएं चरम पर हैं, और खास बात यह है कि इसमें राज्य सरकार खुद एक पार्टी है. यानी मानवाधिकारों के उल्लंघन की घटनाएं सबसे ज्यादा राज्य सरकार की तरफ से हो रही है. अगर जनता प्रदेश की जनता इसको लेकर जागरुक नहीं होती है, तो सरकार एक दिन पूरी तरह निरंकुश हो जाएगी, जिससे न सिर्फ नागरिक अधिकार संकट में पड़ जाएगा बल्कि ये एक लोकतांत्रिक प्रणाली वाले देश और प्रदेश के लिए भी खतरे की घंटी है.

BHASKAR, Online, 21.9.2022
Page No. 0, Size:(0)cms X (0)cms.

मानवाधिकारों की रक्षा: कैंप लगाकर ट्रक चालकाें काे सही वाहन चलाने की दी समझाइश

https://www.bhaskar.com/local/mp/dewas/news/by-setting-up-camp-truck-drivers-were-advised-to-drive-the-right-vehicle-130342647.html

देवास बायपास पर टाेल-टैक्स के पास मंगलवार काे ट्रैफिक पुलिस ने कैंप लगाकर ट्रक चालक और ट्रांसपाेर्ट संचालकाें काे सही वाहन चलाने की समझाइश दी। साथ ही उनका हेल्थ चेकअप नि:शुल्क कर पात्राें का आयुष्मान कार्ड भी बनाया गया। ट्रैफिक टीआई सुप्रीया चाैधरी ने बताया, एसपी डाॅ. शिवदयालसिंह, डीएसपी किरण शर्मा के आदेशानुसार राष्ट्रीय मानवाधिकार आयोग एवं पुलिस मुख्यालय के निर्देश पर ट्रक चालकों व ट्रांसपाेर्ट संचालकों काे मानवाधिकारों की रक्षा के संबंध में जानकारी दी।

इसके साथ ही डॉ. शिवेंद्रसिंह जिला नोडल एड्स अधिकारी की टीम के डॉ. अनिल पाटीदार, स्टाफ ने एचआईवी का चेकअप किया। डॉ. मिथिलेशसिंह ने स्टाफ के साथ चालकाें की आंखों का नि:शुल्क चेकअप किया। सौरभ शर्मा जिला समन्वय अधिकारी ने प्रधानमंत्री आयुष्मान भारत जन आरोग्य योजना के तहत वाहन चालकों के आयुष्मान कार्ड भी बनाए। इस कैंप में 105 लाेग शामिल हुए।